

lishing those names (Interruptions) If the hon Member mentions some names in the House, whatever names they are, the newspapers are completely free to publish all those names. But if those people whose names are mentioned, whomsoever they may be, from the highest to the lowest, if they find that their honour has been compromised, or they have been defamed it would certainly be open to them to go to a court of law. That is all. That does not mean that the newspapers are prevented from publishing those names.

SHRI INDRAJIT GUPTA That is, assuming, that the newspaper will only be reproducing what I or somebody else speak in the House without any further comments.

MR SPEAKER He says they can do so. All these matters can be taken up when the Bill is debated.

SHRI DINEN BHATTACHARYYA (Serampore) May I say a word?

MR SPEAKER You will get a chance when the Bill is taken up.

SHRI DINEN BHATTACHARYYA You have allowed other members.

MR SPEAKER I do not want to allow a debate on it now. You will get a chance. No discussion at this moment. Let me now put the motion to the vote.

The question is

"That leave may be granted to introduce a Bill to repeal the Parliamentary Proceedings (Protection of Publication) Act, 1956"

The motion was adopted

SHRI VIDYA CHARAN SHUKLA
I introduce the Bill

**STATEMENT RE PARLIAMENTARY
PROCEEDINGS (PROTECTION OF
PUBLICATION) REPEAL ORDINANCE,
1975**

**THE MINISTER OF STATE OF
INFORMATION AND BROADCASTING
(SHRI VIDYA CHARAN SHUKLA)** I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Parliamentary Proceedings (Protection of Publication) Repeal Ordinance 1975.

12 30 hrs.

**PREVENTION OF PUBLICATION OF
OBJECTIONABLE MATTER BILL'**

**THE MINISTER OF STATE OF
INFORMATION AND BROADCASTING
(SHRI VIDYA CHARAN SHUKLA)** I beg to move for leave to introduce a Bill to provide against the printing and publication of incitement to crime and other objectionable matter.

MR SPEAKER Motion moved.

"That leave be granted to introduce a Bill to provide against the printing and publication of incitement to crime and other objectionable matter."

SHRI S M BANERJEE Sir, I rise to oppose the introduction of the Prevention of Publication of Objectionable Matter Bill. I find that in 1931 in the Central Legislature an Act on these lines was passed and that was proceeded by an Ordinance promulgated by the Governor-General. The Statement of Objects and Reasons appended to the Bill and the one placed before the Central Legislature in 1931 are practically the same.

I do not find any reason why it should be introduced. Suppose Government want to avoid some of the